

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO ....55....OF 2026**

**IN THE MATTER OF:**

**PRATAP CHANDRA MOHANTY**

**APPLICANT**

**VERSUS**

**STATE OF ODISHA AND ORS**

**RESPONDENTS**

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PLACE: Bhubaneswar

DATE: 21/02/2026

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE'S

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

Email: [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)

**SYNOPSIS**

That the present application challenges the illegal extraction of Morrum and Laterite stones from various plots under Jatani and Khordha Tahasil of Khordha District. That the Mining mafias in collusion with Government Officers are also illegally extracting minor minerals from Government forest lands. Further so as to execute the illegal mining, the mining mafias cleared number of valuable trees from the mining plots. It is further stated that the mining mafias have mined the minerals from more than 113 acres of land as on date and the concerned authorities are not taking any action in order to protect the minor mineral and valuable trees. That the quarries are being operated illegally without any Environmental Clearance, Mining Plan, Lease agreement, Consent to establish and Consent to Operate from the competent authorities.

**LIST OF DATES**

26/04/2019	Govt of Odisha issued a guideline for prevention of illegal mining of minor minerals
20/11/2019	Govt. of Odisha Revenue and Disaster Management Department issued one resolution for creation of minor mineral enforcement cells in 144 tahasils.
04/12/2024	Govt of Odisha steel and mines department issued one notification for Constitution of Sub-Divisional Level

Committee and Tahasil level Committee for minor minerals in order to strengthen the enforcement mechanism in the field.

20/11/2025 News published in English daily namely the Political and business.

23/12/2025 photographs taken by applicant suggesting huge illegal mining.

16/01/2026 Representation made by Applicant to all the concerned authorities.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14 , 15, 20 r/w. Section 18(1) & (2) of the National Green Tribunal Act, 2010)*

**ORIGINAL APPLICATION NO ..... OF 2026**

**IN THE MATTER OF:**

Pratap Chandra Mohanty, aged about 46 years, S/o-Sunakar Mohanty,  
At/Po- Talasanga, Patkura, Dist- Kendrapara, Pin- 754213 .... **APPLICANT**

**VERSUS**

- 1. State of Odisha** represented by Chief Secretary, Government of Odisha, Lokaseva Bhawan, Bhubaneswar [csori@nic.in](mailto:csori@nic.in)
- 2. Collector & Dist. Magistrate Khordha**, At/PO/Dist- Khordha, PIN- 752069, email- [dm-khurda@nic.in](mailto:dm-khurda@nic.in)
- 3. Tahasildar, Jatani**, At/Po- 5M9P+FM3, Jatani, Bhubaneswar, Odisha 752050, Email- [tahasildar.jatni@gmail.com](mailto:tahasildar.jatni@gmail.com) , [tah.jatni@od.gov.in](mailto:tah.jatni@od.gov.in)
- 4. Tahasildar Khordha**, At/Po- Collectorate complex, At/Po-Pallahat, Dist-Khordha, Odisha, PIN-752056 , Email- [tahasildarkhordha@gmail.com](mailto:tahasildarkhordha@gmail.com), [tah.khurda@od.gov.in](mailto:tah.khurda@od.gov.in)
- 5. Deputy Director Of Mines Khordha Circle**, At/po- office of the deputy director of mines Khordha circle, BDA Colony, Near New Bus stand, Khordha, Pin- 752056, Email- [ddgmines.khordha@gmail.com](mailto:ddgmines.khordha@gmail.com)

6. **DFO Chandaka wildlife division**, At/Po- Bhagyashri Rd, Gaja Vihar, Baramunda, Bhubaneswar, Odisha, 751003, [Email- dfo.chandakawl@odisha.gov.in](mailto:dfc.chandakawl@odisha.gov.in)
  7. **DFO Khurda**, At/Po- Khordha, Odisha 752055, Email- [dfo.khordha@odisha.gov.in](mailto:dfo.khordha@odisha.gov.in)
  8. **Superintendent of Police Khordha**, At/Po/Dist.: Khurda, PIN: 752055, Email- [spkda.odpol@od.gov.in](mailto:spkda.odpol@od.gov.in)
  9. **Member Secretary**, Odisha State Pollution Control Board, At/Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org), [member.secy@ospcboard.org](mailto:member.secy@ospcboard.org)
  10. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: [seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com), [MS-SEIAA-OR@gov.in](mailto:MS-SEIAA-OR@gov.in)
  11. **Deputy Director General of Forests (C)**, Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandersekharpur, Bhubaneswar – 751023, Email: [roez.bsr-mef@nic.in](mailto:roez.bsr-mef@nic.in)
  12. **Odisha Space Application Centre (ORSAC)**, represented through its Chief Executive, At/Po- Plot no. 45/48 (Part), Jayadev vihar, Near Gopabandhu Academy of Administration Unit-16, Bhubaneswar- 751 023, Odisha, Email- [orsac.od@od.gov.in](mailto:orsac.od@od.gov.in) [orsac@odisha.gov.in](mailto:orsac@odisha.gov.in)
- .....RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION.
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION. SEIAA and State Pollution Control Board have a duty to ensure no mining takes place without consent of the Board.
- III. The Present Application Challenges the inaction of the state respondents and SPCB against illegal and unauthorized Laterite stone quarry and Morrum Mining in different plots under Khordha and Jatani tahasil of Khordha District.

**IT IS MOST RESPECTFULLY SHOWETH-**

1. That the Applicant is a conscious citizen concerned with the illegal extraction of minor minerals from different sources without environment clearance. Applicant is a Right to Information activist and member of Odisha Suchana Adhikar Abhiyan, who constantly raises the issue of public importance, illegal mining, corruption and demand for a better transparency in governance. That there has been no assessment of environment impact of the sources from where all these minor minerals such as Morrum, Earth, laterite stones have been extracted and thereby a large-scale damage has caused to the environment.
2. That the local villagers and Applicant many times approached the concerned authorities for action against the illegal mining taking place in different plots under Khordha and Jatani tahasil of Khordha district. However the concerned

authorities did nothing to stop the illegal mining, which suggests the authorities are in nexus with the mining mafias.

3. That the mining mafias are extracting minor minerals from various plot under Khordha and Jatani tahasil and for which no environmental clearance, CTE and CTO has been obtained. The applicant has verified the website of SEIAA and SPCB and unable to find any permission for morrum and laterite mining in Khordha and Jatani Tahasil of Khordha district. Needless to say that Chandaka-Damapada Wildlife Sanctuary is adjoining the illegal quarry site and domestic and wild animal got trapped in the pits created due to mining. The Elephant movement is also disturbed as this use to be the pathway. The rain water that use to flow on the natural gradient to the adjoining land got obstructed in the pits, There are pit with more than 50feet depth and around 5lakh cubic metre of morrum and laterite stone have been extracted illegally.
4. It is pertinent to mention here that Morrum and laterite stone being a Minor Mineral cannot be lifted from any source without environment clearance from State Environment Impact assessment Authority, Approved Mining Plan and Consent from State Pollution Control Board. Further no morrum and laterite stone can be lifted if the same is not in District Survey Report.
5. The illegalities have been brought to the notice of Collector Khordha by the affected villagers vide letter No. 17371 dated 23/09/2025 again also one mass representation made to the Hon'ble Chief Minister of Odisha, however no action is visible on ground and the morrum an laterite lifting is ongoing more aggressively both in day and night.
6. It is not out of place to mention here that **number of trees have also been felled** from the plots from where morrum and laterite are being extracted and for the same no permission has been obtained from the concerned authorities.

7. That the mining mafias are lifting morrums and laterite stones illegally from the below mentioned plots and for which no permission has been taken by any one.

Tahasil	Mouza	Khata No.	Kissam
Khordha	Nial	299 (Plot No. 775 and 780), 296 (Plot No. 329)	Gochara
	Tangiapada	327 (Plot No. 156)	Gochara
	Aranga	336(Plot No. 6)	Gochara
Jatni	Madhupur	232 (Plot No. 492)	Chhota Jungle

8. It is not out of place to mention here that the mining mafias are illegally extracting morrums and laterite stones **from gochara land as well as from gramya jungle land** for which no permission has been obtained from the concerned authorities.
9. That the Applicant on dated 16/01/2026 wrote a letter to all the concerned authorities regarding the large scale of illegal mining taking place in various plots under Nial, Tangiapada, Aranga. Madhupur Mouza in Khordha and Jatani tahasil of Khordha district and sent on dated 20/01/2026, however the concerned authorities have not taken any action against the mining mafias and the illegal mining is still ongoing. Copy of the representation dated 16/01/2026 sent on dated 20/01/2026 is annexed here unto as **ANNEXURE-1**.

- 10.**It is not out of place to mention here that the mining mafias have illegally excavated minor minerals from more than 113 Acres of land. Google earth image of the site in question also suggests the mining mafias have illegally excavated from various patches of land without having any statutory clearances.
- 11.**It is pertinent to mention here that the mining mafias have cleared number of trees existing over the mining plots. Further from the google earth image it is quite evident that the surround area is full of trees and historic image of the mining sites also shows that the area is full of trees. Copy of the google earth images are annexed here unto as **ANNEXURE-2**.
- 12.**That the Applicant has verified the Parivesh (<https://parivesh.nic.in/newupgrade/#/trackYourProposal> ) portal and could not found any Environmental Clearance granted in favor of any person under Jatani and Khordha Tahasil of Khordha district for mining of morrum and laterite stone, which implies that NO Environmental Clearance has been issued by the SEIAA for mining activity.
- 13.**It is further submitted that the Applicant has also verified the Online Consent Management & Monitoring System (<https://odocmms.nic.in/OCMMS/> ) to check whether any person has obtained CTE and CTO from State Pollution Control Board, however the Applicant found that the for mining of morrum and laterite stone under Jatani and Khordha tahasil no permission has been accorded by the State Pollution Control Board. Needless to say that the grant of CTE and CTO

have been fully online right from filing of application for permission till grant of Consent to Operate.

**14.**It is not out of place to mention here that to facilitate these illegal operations, the mining mafias have uprooted several mature cashew and Acacia trees that existed over the land. No prior permission from the Forest Department or from the Competent Authority has been obtained by any person for this deforestation.

**15.**It is not out of place to mention here that from the photographs of the site in question, it is clear that the mining mafias are carrying out the illegal mining in broad day light and has already mined a large portion by clearing the full grown/ mature trees existed over the site in question. Copy of the photographs, showing mining activity is annexed here unto as **ANNEXURE-3.**

**16.**That this issue of illegal mining activity is widely covered in various odia newspapers. Despite of wide publicity of the news and complaints made to the authority, the inaction of authorities suggests the authorities are hand in glove with mafias and allowing the illegal mining operation to happen. Copy of the News Clipping is annexed here unto as **ANNEXURE-4.**

**17.**It is humbly submitted that because of the previous illegal quarrying in the locality the water that use to flow from upper elevation to the agricultural land is being obstructed in the quarries and the villagers are facing water scarcity for their agricultural land. Further illegal quarry has resulted in

felling thousands of trees and destroyed the forest and environment of the locality. The animals are severely affected as their grazing grounds are being illegally mined out and at times the animals are being trapped in the deep quarries.

**18.** That in order to check the illegal mining, Government of Odisha has come out with a guideline dated **26/04/2019** where in instructions for prevention of illegal mining of minor minerals issued from time to time. The instructions include robust monitoring mechanism, **revenue and police administration shall seize the machine and vehicles, criminal proceedings**, temporary check gates, squads should be constituted, technical support of ORSAC may be taken for satellite based monitoring, all complaints of unauthorized quarrying be inquired by Sub-Collector/Tahasildar **within 72 hours and** prompt remedial measures be taken and monthly review of violation cases are suggested in the guideline and none of the points have been followed by the District Administration and Tahasildar. Copy of the Revenue department letter dated 26/04/2019 is annexed here unto as **ANEXURE-5**.

**19.** Hence the lifting of morrum and laterite stone are illegal and warrants appropriate action by the concerned Tahasildar/Mining Officer to the extent of seizure of vehicles, criminal proceedings against the person concerned and prohibiting the persons from lifting the morrum. It is submitted that no deterrent action has been taken till date, though the

Govt. Circular of 26/04/2019 says action has to be taken within 72 hours (3days).

20. That because lack of enforcement by the Sub-Divisional Level Committee and Tahasil level Committee government is losing revenue and the local environment is also getting damaged. It is pertinent to mention here that on dated Govt. of Odisha, Steel and Mines Department on dated 04/12/2024 issued ne notification wherein it is directed to constitute Sub-Divisional Level Committee and Tahasil level Committee for minor minerals in order to strengthen the enforcement mechanism in the field, however in the present case it appears that no such committee has been constituted for enforcement. That the Sub-Divisional Level Committee comprises of the following members,

- I. Sub- Collector & SDM as Chairman.
- II. SDPO as Member .
- III. ACF/Range officer as Member.
- IV. Concerned Tahasildar as Member.
- V. IIC as Member.
- VI. Mining officer or Junior Mining Officer as Member convener.

Tehsil level committee comprises of the following members

- I. Tahasildar & EM as Chairman.
- II. IICs as Member

Copy of the notification dated 04/12/2024 is annexed here unto as

**ANNEXURE- 6.**

**21.** That the Revenue and Disaster Management, Odisha has come out with the resolution dated 28<sup>th</sup> June 2018 to adopt the technologies to check the illegal mining and responsibilities of authorities to be fixed for failure to curb illegal mining, but no action has been taken as on date. In fact, the authorities who has duty to check illegal mining are becoming partner in the crime to loot illegal minerals and thereby causing the loss to state exchequer and damage to environment.

**22.**It is further submitted that on dated 20/11/2019 Government of Odisha, Revenue and Disaster management department has issued one resolution for creation of minor mineral enforcement cells in 144 Tahasils and particularly in Khordha district 8 number of tahasils are included in the list and Khordha and Jatani tahasils are also included in the list. **However in the present case it appears that the same enforcement cell is completely inactive as appears from the broad day light theft of the minor minerals.** Copy of the resolution dated 20/11/2019 is annexed here unto as **ANNEXURE-7.**

**23.**That illegal mining of minor minerals is not only theft of Govt. revenue inviting prosecution under the appropriate provisions of the IPC but also invites prosecution under the provisions of **the Prevention of Money Laundering Act, 2002.**

24. That Section 3 of the Prevention of Money-Laundering Act, 2002, reads as under: - “3. Offence of money-laundering- Whosoever directly or indirectly attempts to indulge or knowingly assists or knowingly is a party or is actually involved in any process or activity connected proceeds of crime including its concealment, possession, acquisition or use and projecting or claiming it is untainted property shall be guilty of offence of money-laundering.”

25. Section 4 of the Act which prescribes the punishment for money laundering, reads as under: - “4. Punishment for money-laundering- Whoever commits the offence of money-laundering shall be punishable with rigorous imprisonment for a term which shall not be less than three years but which may extend to seven years and shall also be liable to fine. Provided that where the proceeds of crime involved in money-laundering relates to any offence specified under paragraph 2 of Part A of the Schedule, the provisions of this section shall have effect as if for the words “which may extend to seven years”, the words “which may extend to ten years” had been substituted.”

### **GROUND**

- A. That the mining operation is carried out illegally without obtaining prior permissions from the competent Authorities.
- B. That the operation of the quarry without Environment Clearance, Mining Plan, Consent to Operate and Consent to Establish, Lease

agreement and Transit Permit is bad in law and warrants stringent action.

- C. That the previous illegal quarrying activity by the mafias in collusion with the district administration resulted in abandoned pits and same is endangering life and livestock of local residents
- D. That the felling of Accacia, cashew nut trees and associate plants causing deforestation and land degradation is against the principle of sustainable development and Precautionary Principle.
- E. That the Petitioners and other residents of locality have a right to Clean Air and Water which is guaranteed by expanding the scope of Article 21 of Constitution of India and same has been violated.
- F. That the ongoing illegal quarrying destroying the local ecology is against the spirit of Article 48A and 51A(g) that mandates for protection of environment.

#### **LIMITATION**

That there is a subsisting cause of action because of the ongoing illegal quarrying activity and the Applicant on dated 16/01/2026 wrote a letter to all concerned authorities sent on 20/01/2026. The OA is filed within six months from the cause of action started, hence the application is not barred by limitation.

#### **INTERIM PRAYER**

Hon'ble Tribunal may please to direct the District Collector Khordha to immediately stop the illegal morrum and laterite stone quarrying in Nial, Tangiapada, Aranga. Madhupur Mouza of Khordha district till final disposal of the Original Application And **Constitute a committee to assess the damage cause to the site in question and quantum of morrum and laterite stone extracted illegally and its market value, cost of restitution and environmental compensation and recover from the private respondents**

**PRAYER**

The Hon'ble Tribunal may please to consider to pass the following directions.

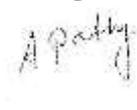
- I. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment
- II. Direct the Deputy Director of Mines, Khordha Circle to prosecute the illegal miners for illegal operation of the quarry without any permission.
- III. Direct the DM Khordha to restore the land to its original condition and ensure plantation of trees on the said land.
- IV. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.

And for this act of kindness, the petitioners as in duty bound shall ever pray.

**Bhubaneswar**

**21/02/2026**

**By the Applicants Through**

**ADVOCATE**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2026

IN THE MATTER OF:

PRATAP CHANDRA MOHANTY ... APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS.... RESPONDENTS

AFFIDAVIT

21 FEB 2026

I, Pratap Chandra Mohanty, aged about 46 years, S/o-Sunakar Mohanty, At/Po- Talasanga, Patkura, Dist- Kendrapara, Pin- 754213, do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

*Pratap chandra mohanty*  
DEPONENT

VERIFICATION

Verified on this 21 FEB 2026 of .....2026 at B.P.P. that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By  
*[Signature]*  
Advocate 0-2018/23

*Pratap chandra mohanty*  
DEPONENT



The above named deponent(s) being duly identified by S.K. Phani Advocate, Bhubaneswar appears before me on 21 FEB 2026 at .....A.M./P.M. ....States on oath the contents of this affidavit are true to the best of his/ her / their knowledge and belief

Deponent(s) Notary, Bhubaneswar

*[Signature]*  
**JANMEJAYA RAUTRAY**  
NOTARY, GOVT OF ODISHA  
BHUBANESWAR  
REGD. NO. ON-86/2012  
Mob No-7978581217

## ANNEXURE-1

16<sup>th</sup> January 2026

To,

1. **Collector & District Magistrate Khordha**, At/PO/Dist- Khordha, PIN-752069, Email- [dm-khorrdha@nic.in](mailto:dm-khorrdha@nic.in)
2. **Member Secretary, State Environment Impact Assessment Authority(SEIAA)**, Odisha, Bhubaneswar Email: seiaaorissa@gmail.com  
5RF-2/1, Acharya Vihar, Unit – IX, Bhubaneswar, Odisha 751022  
seiaaorissa@gmail.com
3. **Member Secretary, Odisha State Pollution Control Board**, A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha, Email: [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org)
4. **Deputy Director Of Mines Khordha Circle**, At/po- office of the deputy director of mines Khordha circle, BDA Colony, Near New Bus stand, Khordha, Pin- 752056, Email- [ddgmines.khordha@gmail.com](mailto:ddgmines.khordha@gmail.com)
5. **Deputy Director General of Forests (C)**, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandersekharpur, Bhubaneswar – 751023, Email: [roez.bsr-mef@nic.in](mailto:roez.bsr-mef@nic.in)
6. **DFO Chandaka wildlife division**, At/Po- Bhagyashri Rd, Gaja Vihar, Baramunda, Bhubaneswar, Odisha 751003, Email-  
[dfo.chandakawl@odisha.gov.in](mailto:dfo.chandakawl@odisha.gov.in)

Sub- Illegal lifting of Morrurum and Laterite stone from **various plots of Khordha and Jatani Tahasil under Khordha district.**

Reference: **Earlier complaint to DM Khordha vide letter No. 17371 dated 23/09/2025**

Dear Sir,

I, Pratap Chandra Mohanty, a **Right To Information activist** and **member of Odisha Suchana Adhikar Abhiyan**, who constantly raises the issue of public importance, illegal mining, corruption and demand for a better transparency in governance came across the issue of large scale illegal morrum and laterite stone mining in Khordha and Jatani Tahasil for which I am writing this present application **requesting for an urgent action.**

1. That I am bringing this important issues from larger public interest of loosing of state revenues, blatant and violation of laws and order of the government and environmental degradation because of the rat hole mining in different patches leading to more abandoned sites without responsibility of reclaiming those patches which in long run will be a death trap for stray animals and people passing through these areas, felling of hundreds of Trees and making the area more vulnerable.
2. That I have come across various news articles wherein it is published that large scale of illegal mining is going on under Khordha and Jatni Tahasil of Khordha district. Pursuant to coming across the news articles I have personally visited the sites in question and found that a large scale of morrum and laterite mining is going on various places without having any kind of statutory clearance from the government officials and the mining mafias are also threatening the local people who ever raises voice against them.
3. It is further submitted that the mining mafias have cleared many valuable trees existed over the mining plots.

4. That the Morrums and laterite stones were illegally lifted from various sources.

Details of the mining plots are given below,

Tahasil	Mouza	Khata No.	Kissam
Khordha	Nial	299 (Plot No. 775 and 780), 296 (Plot No. 329)	Gochara
	Tangiapada	327 (Plot No. 156)	Gochara
	Aranga	336(Plot No. 6)	Gochara
Jatni	Madhupur	232 (Plot No. 492)	Chhota Jungle

5. It is pertinent to mention here that Morrurum and laterite stone being a Minor Mineral cannot be lifted from any source without environment clearance from State Environment Impact assessment Authority, Approved Mining Plan and Consent from State Pollution Control Board. Further no morrum and laterite stone can be lifted if the same is not in District Survey Report.
6. The illegalities have been brought to the notice of Collector Khordha by the affected villagers vide letter No. 17371 dated 23/09/2025 again also one mass representation made to the Hon'ble Chief Minister of Odisha, however no action is visible on ground and the morrum an laterite lifting is ongoing more aggressively both in day and night.
7. It is not out of place to mention here that **number of trees have also been felled** from the plots from where morrum and laterite are being extracted and for the same no permission has been obtained from the concerned authorities.
8. That from the photographs and news articles it appears that the Tahasil authorities are in nexus with the mining mafias and allowing to loot the state property illegally in broad day light without any hesitation and without any fear.

9. It is not out of place to mention here that the above mentioned mining sites are **coming under the Eco Sensitive Zone of Chandaka and also within 10 Km radius of Chandaka Dampara Wildlife sanctuary.**
10. It is further submitted that the mining mafias are extracting the morrum and laterite by using heavy machineries and it appears that lakhs of cubic meter of morrum and laterites are being extracted/ mined by the mafias on day to day basis.
11. That in order to check the illegal mining, Government of Odisha has come out with a guideline dated 26/04/2019 where in instructions for prevention of illegal quarrying issued from time to time. The instructions include robust monitoring mechanism, revenue and police administration shall seize the machine and vehicles, criminal proceedings, temporary check gates, squads should be constituted, technical support of ORSAC may be taken for satellite based monitoring, all complaints of unauthorized quarrying be inquired buy Sub-Collector/Tahasildar within 72 hours and prompt remedial measures be taken and monthly review of violation cases are suggested in the guideline and none of the points have been followed by the District Administration and Tahasildar.
12. Hence the lifting of Morrums and laterite stone from all these sources are illegal and warrants appropriate action by the Tahasildar to the extent of seizure of vehicles, criminal proceedings against the person concerned and prohibiting the persons from lifting the murrums and laterite. And collecting the royalty and allowing the miners to go on further quarrying is not sufficient and deterrent too.
13. It appears that the Tahasil Office being in the helm of affairs and having obligation to ensure the laws are strictly followed has grossly failed in discharging the responsibilities.

14. Further in absence of all the requisite necessary for obtaining environment clearance, consent to operate, consent to establish, environment management plan, District Mineral Survey Report and mining plan all such illegal mining must be stopped.
15. As such all the illegalities are in violation of Supreme Court Judgement in Deepak Kumar Case of 2012, Environment Protection Act 1986, Forest Conservation Act 1980, Environment Impact Assessment Notification 2006 which warrants rigorous penalty along with imprisonment up to 5years
16. I am surprised that no action has been taken since 23/09/2025, though the govt circular of 26/04/2019 says action has to be taken within 72 hours (3days) and by now more than 3 months have been passed but no action has been taken as on date.

Hence, I would urge you to inquire into the area in question, Kisam of land and immediately seize the vehicles, stop morrum and laterite mining/lifting., quantify the amount of morrum/laterite lifted , fixing of responsibilities of officers and field staff who has duty to monitor and act against the illegal mining, initiate criminal proceeding against the miners and impose penalty, environmental compensation immediately and failing which will approach appropriate forum for necessary legal action.

Sincerely

N.B

For better appreciation photographs, google earth images and news paper articles are attached.



pratap mohanty &lt;pratapmohanty80@gmail.com&gt;

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**Sub- Illegal lifting of Morrur and Laterite stone from various plots of Khordha and Jatani Tahasil under Khordha district.**

1 message

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**pratap mohanty** <pratapmohanty80@gmail.com>

Tue, Jan 20, 2026 at 9:33 PM

To: dm-khorrdha@nic.in, seiaaorissa@gmail.com, paribesh1@ospcboard.org, ddgmines.khordha@gmail.com, roez.bsr-mef@nic.in

Honorable Sir

please find attachment of complaint petition along with supported documents for your favourable action.

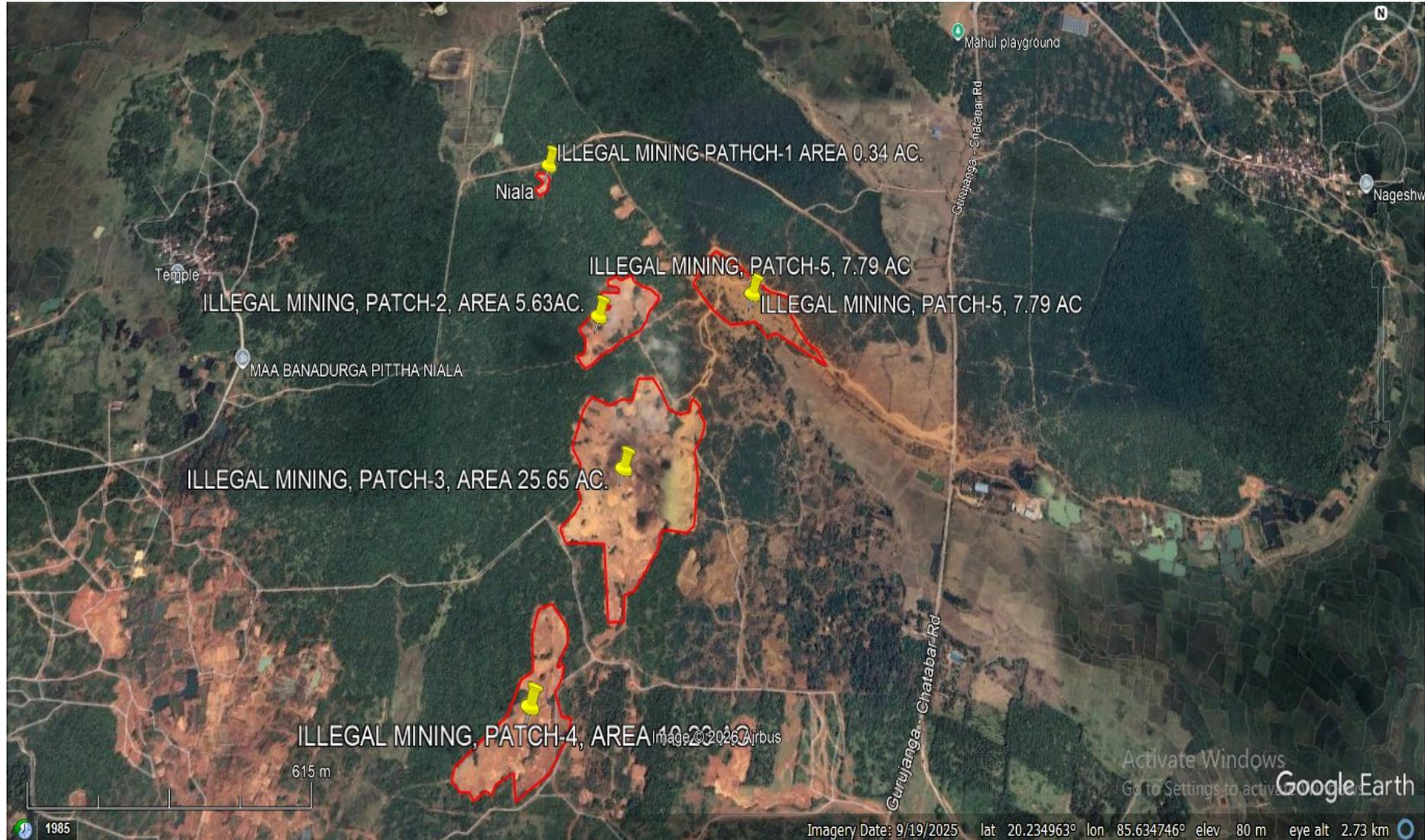
Regards

pratap chandra mohanty  
at/po-talasanga  
via-marsaghai  
dist-kendrapara-754213  
mob-9040222335

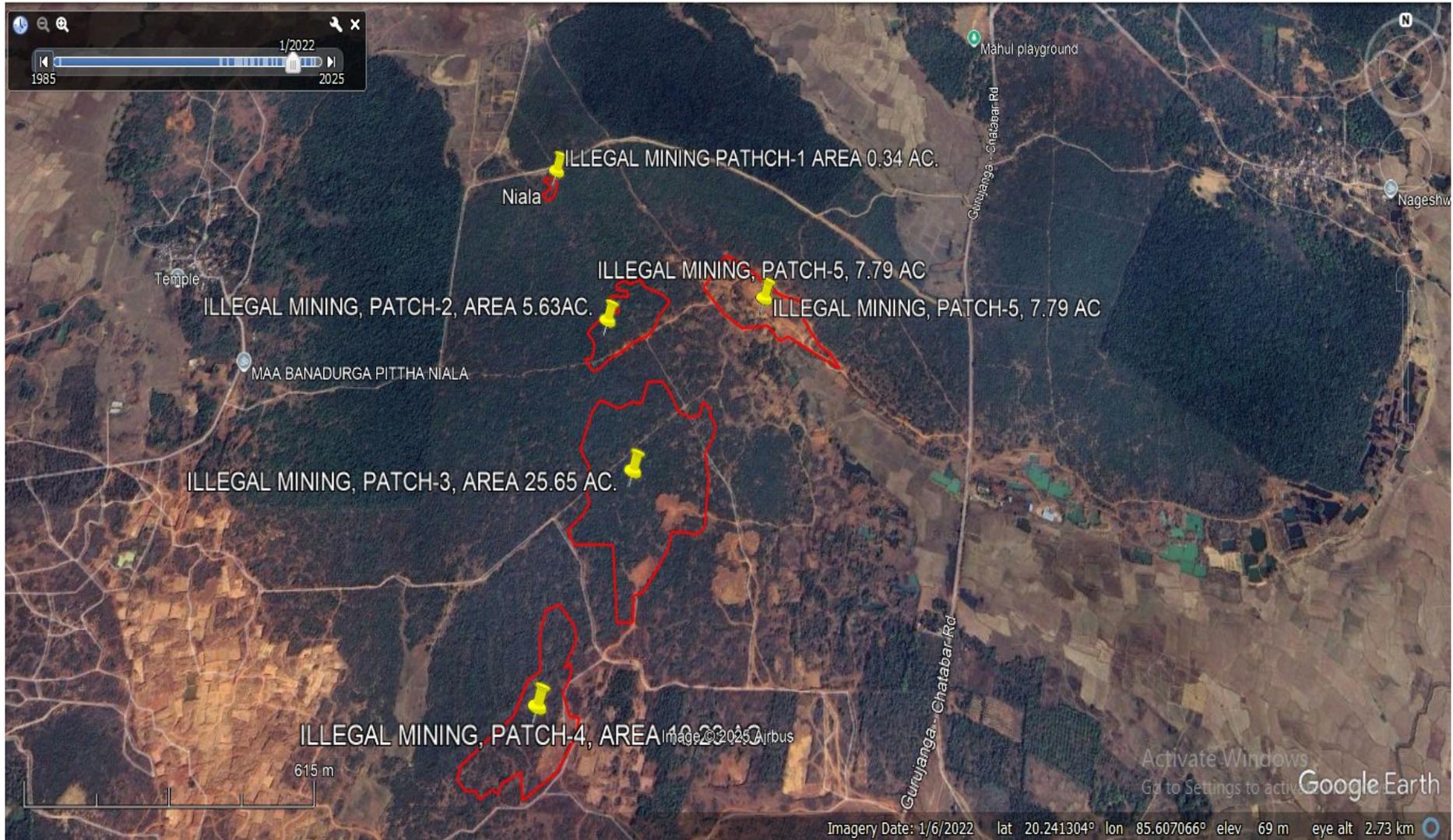
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**3 attachments****KHORDHA ILLEGAL MINING.pdf**  
300K**DocScanner 14 Jan 2026 11-50.pdf**  
453K**KHORDHA IMAGE.pdf**  
552K

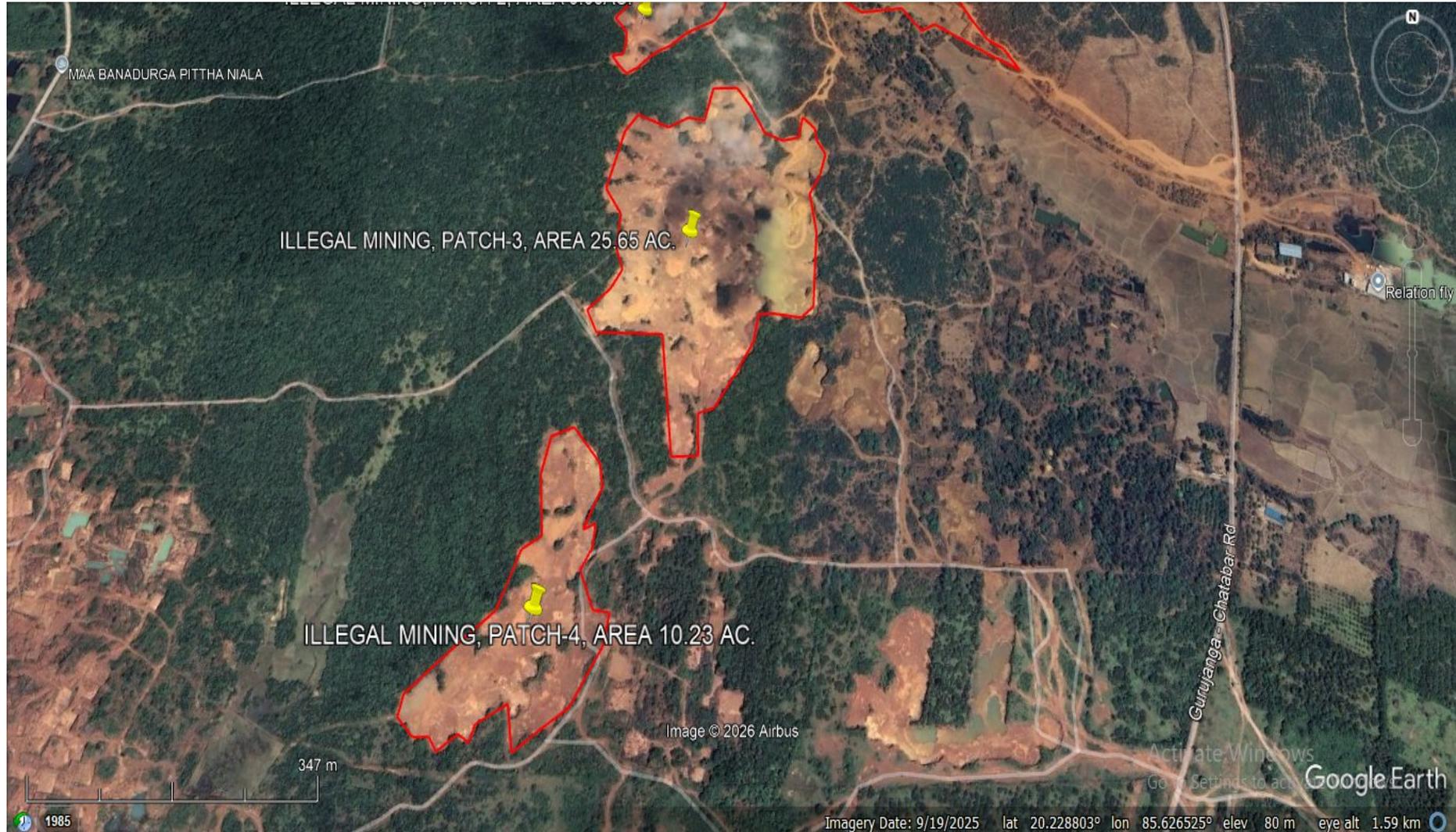
BELOW ATTACHED GOOGLE EARTH IMAGE DATED 19/09/2025 SUGGESTS THE ILLEGAL MINING IS ONGOING IN DIFFERENT PATCHES OF LAND BY CLEARING THE TREES EXISTING OVER THE LAND.



BELOW ATTACHED GOOGLE EARTH IMAGE DATED 06/01/2022 SUGGESTS THE AREA IS FULL OF TREES AND THE ILEGAL MINING IS ONGOING BY CLEARING THE TREES.



BELOW ATTACHED GOOGLE EARTH IMAGE DATED 19/09/2025 SUGGESTS THE AREA IS FULL OF GREENERY AND THE MINING MAFIAS ARE CARRYING OUT MINING ACTIVITY BY CLEARING THE TREES.



BELOW ATTACHED PHOTOGRAPHS DATED 23/12/2025 SUIGGESTS  
LARGE SCALE OF ILLEGAL MINING IS ONGOING IN BROAD DAY  
LIGHT



BELOW ATTACHED PHOTOGRAPHS DATED 23/12/2025 SUIGGESTS HUGE QUANTITY OF MORRUMS AND LATERITE STNOES EXTRACTED ILLEGALLY.



BELOW ATTACHED PHOTOGRAPHS DATED 23/12/2025 SUIGGESTS LARGE SCALE OF ILLEGAL MINING IS ONGOING IN BROAD DAY LIGHT USING HEAVY MACHINES.



BELOW ATTACHED PHOTOGRAPHS DATED 23/12/2025 SUIGGESTS LARGE SCALE OF ILLEGAL MINING IS ONGOING IN BROAD DAY LIGHT USING HEAVY MACHINES LIKE JCB AND TRANSPORTATED THROUGH TRUCKS.



BELOW ATTACHED PHOTOGRAPH SUGGESTS LARGE PORTION OF LAND HAS BEEN MINED OUT AND THE AREA IS FULL OF TREES.



## Rampant illegal morrum mining ravages Khordha village, locals demand action

**PBD BUREAU**

**KHORDHA, NOV 20**

**RAMPANT** illegal morrum mining in Aranga village, Khordha, has triggered alarm among residents, who claim

the mafia is systematically destroying government land and the local environment. Villagers allege that tons of morrum are being transported daily using hyva trucks, dumpers, and tractors – damaging roads and putting locals at risk.

Protests by villagers have reportedly been met with threats from the mafia, yet repeated appeals to local police, revenue, and mining authorities have gone unheeded. Observers warn that the unchecked mining has left the land cratered, with patches of forest turning barren, and is severely disturbing the region's natural ecosystem.



Local residents allege that government officials may be complicit, allowing the mafia to operate with impunity. They claim mining operations intensify at night to avoid scrutiny, and political leaders from

multiple parties exploit these resources for personal gain.

Experts note that despite the extraction of valuable resources, the state has not earned any revenue due to illegal operations, raising questions about regulatory oversight. Villagers are now demanding urgent government intervention to stop the destruction, protect local infrastructure, and hold the perpetrators accountable.

The ongoing morrum mining crisis in Khordha highlights the urgent need for stricter monitoring and enforcement to safeguard both the environment and public safety.

## Mafia Targets 'Morrum' Mine in Khordha, Tons of Morrum Transported on Heavy Vehicles Illegally



**Khordha (DMS):** Rampant destruction of valuable govt land for morrum mining in Aranga village under khordha tahasil in khordha district has not only caused warden damage to the local environment. Locals residents claimed mafia frequently lifts morrum from Aranga village and transports it both within and outside khordha daily using hyva trucks, dumpers and tractors. The heavy vehicles have damaged village roads, posing risks to locals. When villager's protested the mafia allegedly threatened them. Despite requests for intervention from the local police, revenue and mining department, no action has been taken against the mafia which continues its illegal activities in the region.

*Unbeheld mining of morrum in*

the outskirts of khordha not only continuous to disturb the natural ecosystem but has also raised questions as to how the illegal activities have been going on under the nose of government officials. Locals allege that both the government officials and the mining mafia are hand in glove in exploiting the invaluable natural resources. At some spots while the mining activities have left the land with craters, several patch of forest areas have now turned into barren land. While everything seems to be normal during the day time, mining activities intensify during the night. The state government has failed to earn a single rupee due to the illegal mining. With the help of anti social, political leaders of different parties are looting the natural resources for their personal benefits.

# ଉପରୁ ମୋରମ ତଡ଼ା, ତଳୁ ମାଙ୍କଡ଼ା କଟା

## ଜମିରେ ଗର୍ଭ, ଜଙ୍ଗଲ କ୍ଷୟ: ଅଞ୍ଚଳବାସୀ ନାଚାର

ଖୋର୍ଦ୍ଧା, ୨୦/୧୧/୨୦୨୫ (ବି.ପ୍ର): ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲାର ଅଧାନ ଅଞ୍ଚଳ ମୋରମ ଉଦ୍ଧାରଣ ଖଣି ଦୁର୍ଘଟିତାରେ ଭରପୂର୍ଣ୍ଣ । ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ସରକାର ଜମିରେ ବଡ଼ ବଡ଼ ଖନ କରାଯାଇଛି । ଉପରୁ ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ଖନ କରାଯାଇଛି । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ । ଅଞ୍ଚଳବାସୀ ଅଧିକାଂଶ କୃଷିକରୁ, ମାଟିଆଳୀମାନେ ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ଜମିରେ ଖନ କରୁଛନ୍ତି । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ । ଅଞ୍ଚଳବାସୀ ଅଧିକାଂଶ କୃଷିକରୁ, ମାଟିଆଳୀମାନେ ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ଜମିରେ ଖନ କରୁଛନ୍ତି । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ ।



« ପ୍ରତିବାଦ କଲେ ଧମକ, ରାଜସ୍ୱ ହାନି ସତ୍ତ୍ୱେ ପ୍ରଶାସନ ନିରବ »

ପ୍ରତିବାଦ କଲେ ଧମକ, ରାଜସ୍ୱ ହାନି ସତ୍ତ୍ୱେ ପ୍ରଶାସନ ନିରବ । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ । ଅଞ୍ଚଳବାସୀ ଅଧିକାଂଶ କୃଷିକରୁ, ମାଟିଆଳୀମାନେ ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ଜମିରେ ଖନ କରୁଛନ୍ତି । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ ।

ଏବେ ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲାର ପରିସରରେ ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ । ଅଞ୍ଚଳବାସୀ ଅଧିକାଂଶ କୃଷିକରୁ, ମାଟିଆଳୀମାନେ ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ଜମିରେ ଖନ କରୁଛନ୍ତି । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ ।

ENGLISH TRANSLATION OF NEWS PUBLISHED IN THE SAMAJ NEWS PAPER DATED 21/11/2025

# The top is made of moram, the bottom is cut for Laterite.

## Land is barren, forests are disappearing: Locals are worried

ଖୋର୍ଦ୍ଧା 70/99(2.): ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲାର ଅଧାନ ଅଞ୍ଚଳ ମୋରମ ଉଦ୍ଧାରଣ ଖଣି ଦୁର୍ଘଟିତାରେ ଭରପୂର୍ଣ୍ଣ । ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ସରକାର ଜମିରେ ବଡ଼ ବଡ଼ ଖନ କରାଯାଇଛି । ଉପରୁ ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ଖନ କରାଯାଇଛି । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ । ଅଞ୍ଚଳବାସୀ ଅଧିକାଂଶ କୃଷିକରୁ, ମାଟିଆଳୀମାନେ ମୋରମ ଉଦ୍ଧାରଣ ପାଇଁ ଜମିରେ ଖନ କରୁଛନ୍ତି । ଖୋର୍ଦ୍ଧା ଅଞ୍ଚଳର ପରିବେଶ ଏହାପାଇଁ ବିପଦ ଭରଣୀ ।



(Despite threats and revenue loss, the administration remains silent when protesting)

When they protest, the miners threaten and harass them. Despite Gramdas' request for the intervention of the local police, the Rajaswar government and the mines department, illegal activities continued in the area. Ongoing! No action has been taken against the surveyor. Moram Markadha and Muguni stone mines in Khordha Tehsil area are causing havoc to the natural environment. Rules Due to mining outside, the rain has gone into the mining pits. This is affecting the crops. In some places, the land has been affected by mining.

Now it has become a wasteland. While everything is normal during the day, mining is going on at night. The state government is losing revenue worth lakhs of rupees due to illegal mining. Political leaders of various parties, with the help of some unscrupulous people, are looting the natural resources for personal gain. While some Subsector police personnel are providing protection to the mining mafia, there has been strong dissatisfaction with the slowness of the Revenue and Mines Departments in taking action. There is a general demand for the district administration to look into this.

# ପ୍ରଶାସନର ଅଦୃଶ୍ୟରେ ବେଆଇନ ମୋରମ ଚୋରାଚାଲାଣ

ଖୋର୍ଦ୍ଧା, (ଦର୍ଶନ ନ୍ୟୁଜ୍): ଖୋର୍ଦ୍ଧା ଚନ୍ଦ୍ରପୁର ଅଧିକାରୀଙ୍କ ଦ୍ଵାରା ଗ୍ରାମରେ ବେଆଇନ ମୋରମ ଖଣି ପାଇଁ ମୂଲ୍ୟବାନ ସରକାରୀ ଜମିର ବ୍ୟାପକ ନଷ୍ଟ କେବଳ ସ୍ଥାନୀୟ ପରିବେଶକୁ ଅକାରଣ ଖର୍ଚ୍ଚ ପହଞ୍ଚାଇନାହିଁ ବରଂ ସ୍ଥାନୀୟ ଅଞ୍ଚଳ ଖୁବ୍ ଜମ ସମୟ ମଧ୍ୟରେ ଏକ ମରୁଭୂମି ପାଲଟିବାକୁ ଯାଉଛି । ସ୍ଥାନୀୟ ବାସିନ୍ଦାମାନେ ଦାଦି କରିଛନ୍ତି ଯେ ମାଫିଆମାନେ ପ୍ରାୟତଃ ଅରାଜିତ ଗ୍ରାମ ନିକଟରେ ଥିବା ସରକାରୀ ଜମିରୁ ମୋରମ ଖନନ କରି ପ୍ରତିଦିନ ହାଇଡ୍ରା ଟ୍ରକ୍, ଡମ୍ପର ଏବଂ ଟ୍ରାକ୍ଟରରେ ଖୋର୍ଦ୍ଧା ସହର ଏବଂ ଅନ୍ୟତ୍ର ଚୋରାଚାଲାଣ କରନ୍ତି । ଭାରୀ ଯାନଗୁଡ଼ିକ ଯିବା ଆସିବା କରିବା ସମୟରେ ଗ୍ରାମ ରାସ୍ତା ଗୁଡ଼ିକ ଖର୍ଚ୍ଚିଗୁଣ୍ଡ ହେବା ସହିତ ସ୍ଥାନୀୟ ଲୋକଙ୍କ ପାଇଁ ବିପଦ ସୃଷ୍ଟି କରୁଛି । ଗ୍ରାମବାସୀମାନେ ଏହାକୁ ପ୍ରତିବାଦ କରିବା ପରେ ମାଫିଆମାନେ ସେମାନଙ୍କୁ ବିଭିନ୍ନ ପ୍ରକାର ଧମକ, ଡମ୍ପକ ଦେଉଥିବା ନେଇ ଅଭିଯୋଗ ହୋଇଛି । ସ୍ଥାନୀୟ ପୋଲିସ୍, ରାଜସ୍ଵ ଏବଂ ଖଣି



ବିଭାଗର ହସ୍ତକ୍ଷେପ ପାଇଁ ଗ୍ରାମବାସୀଙ୍କ ଅନୁରୋଧ ସତ୍ତ୍ଵେ, ସେହି ଅଞ୍ଚଳରେ ବେଆଇନ କାର୍ଯ୍ୟକଳାପ କାନ୍ଦି ରଖୁଥିବା ମାଫିଆଙ୍କ ବିରୁଦ୍ଧରେ କୌଣସି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଇ ନାହିଁ । ଖୋର୍ଦ୍ଧାର ଉପାନ୍ତ ଅଞ୍ଚଳରେ ମୋରମ ଖଣି କେବଳ ପ୍ରାକୃତିକ ପରିବେଶକୁ ବିପର୍ଯ୍ୟୟ କରି ଚାଲିଛି ତାହା ନୁହେଁ ବରଂ ସରକାରୀ ଅଧିକାରୀଙ୍କ ନାକ ତଳେ କିପରି ବେଆଇନ କାର୍ଯ୍ୟକଳାପ ଚାଲିଛି ତାହା ମଧ୍ୟ ପ୍ରଶ୍ନ ଉଠାଇଛି । ସ୍ଥାନୀୟ ଲୋକମାନେ ଅଭିଯୋଗ କରିଛନ୍ତି ଯେ ସରକାରୀ ଅଧିକାରୀ ଏବଂ ଖଣି ମାଫିଆ ଉଭୟ ଅତୁଳ୍ୟ ପ୍ରାକୃତିକ ସମ୍ପଦ ଶୋଷଣ କରିବାରେ ହାତ ମିଳାଇଛନ୍ତି । କିଛି ସ୍ଥାନରେ ଖଣି ଖନନ ଯୋଗୁଁ ଜମିରେ ଗର୍ଭ ସୃଷ୍ଟି ହୋଇଥିବାବେଳେ, ଜଙ୍ଗଲର ଅନେକ ଅଂଶ ଏବେ ଶୂନ୍ୟ ଜମିରେ ପରିଣତ ହୋଇଛି । ଦିନରେ ସବୁଜିଛି ସ୍ଵାଭାବିକ ଥିବାବେଳେ, ରାତିରେ ଖଣି ଖନନ କାର୍ଯ୍ୟକଳାପ ଚାଲୁ ରହିଛି । ବେଆଇନ ଖଣି ଯୋଗୁଁ ରାଜ୍ୟ ସରକାର ଲକ୍ଷ ଲକ୍ଷ ଟଙ୍କାର ରାଜସ୍ଵ ହରାଇଛନ୍ତି । କିଛି ଅସାମାଜିକ ବ୍ୟକ୍ତିଙ୍କ ସହାୟତାରେ, ବିଭିନ୍ନ ପଦ୍ଧତି ରାଜନୈତିକ ନେତାମାନେ ନିଜ ବ୍ୟକ୍ତିଗତ ଲାଭ ପାଇଁ ପ୍ରାକୃତିକ ସମ୍ପଦକୁ ଗୁଡ଼ି ଚାଲିଛନ୍ତି । ଖଣି ମାଫିଆମାନଙ୍କୁ କିଛି ଅସାଧୁ ପୁଲିସ୍ କର୍ମଚାରୀ ପୁରୁଖା ପ୍ରଦାନ କରୁଥିବାବେଳେ ରାଜସ୍ଵ ଏବଂ ଖଣି ବିଭାଗ ପକ୍ଷରୁ କାର୍ଯ୍ୟାନୁଷ୍ଠାନରେ ଉପହାସକୁ ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ ଚାତୁ ଅସହାୟ ପ୍ରକାଶ ପାଇଛି । ଏଥିପ୍ରତି କିମ୍ପା ପ୍ରଶ୍ନ ବିଶେଷ ଦୃଷ୍ଟି ଦେବାକୁ ଦାବୀ ହେଉଛି ।

ENGLISH TRANSLATION OF NEWS PUBLISHED IN THE DARSHAN NEWS NEWSPAPER

# Illegal smuggling of Morom in the shadow of the administration

Illegal moram (ନ୍ୟୁଜ୍): ଖୋର୍ଦ୍ଧା mining in Arang village of Darshan tehsil and massive destruction of valuable government land has not only caused unnecessary damage to the local environment but also the local area is turning into a desert in a very short time. Local residents claim that the mafia mostly mines moram from government land near Arang village and smuggles it to Khurda city and elsewhere in heavy trucks, dumpers and tractors every day. The movement of heavy vehicles is damaging the village roads and posing a danger to the locals. After the villagers protested against this, the mafia allegedly threatened them with various kinds of threats. Local police, revenue and mines



Despite the plea for intervention by the department, no action is being taken against the mafia for continuing illegal activities in the area. The Moram mining in the outskirts of Khordha is not only destroying the natural environment but also raising questions about how illegal activities are being carried out under the nose of government officials. Locals have alleged that both government officials and the mining mafia are in cahoots to exploit the precious natural resources. While in some places, the land has been created due to mining, many forests have become barren. While everything is normal during the day, mining activities are going on at night. The state government is losing revenue worth lakhs of rupees due to illegal mining. With the help of anti-social elements, political leaders of different parties are looting natural resources for their personal gain. There has been widespread dissatisfaction in the local area over the slow action taken by the Revenue and Mines Departments, which are providing protection to the mining mafia by some dishonest police personnel. The district administration is demanding special attention to this.

By e-Mail/Fax

GOVERNMENT OF ODISHA  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

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RDM-MMS-EXINST-0001-2019-

12611

/R&amp;DM Dated 26.04.2019

From

Shri Nikunja B. Dhal, IAS  
Principal Secretary to Government

To

All Collectors

**Sub: Guidelines for regulating the sand quarrying in the State.**

Madam/Sir,

Sand is the most important minor mineral used for various development projects and construction of buildings. Increase in demand of sand has put immense pressure on the sand sources, at times leading to illegal quarrying activities.

Unscientific sand quarrying and illegal lifting not only causes revenue loss to the state exchequer but also distorts the natural equilibrium of rivers. Indiscriminate sand mining may also lead to change of the course of rivers and embankment cave-in thereby threatening the life of inhabitants of villages situated along the river bank.

A number of instructions/guidelines have been issued by this Department from time to time to prevent illegal lifting of minor minerals. Grant of quarry lease is regulated as per the provisions of Chapter-IV of OMMC Rules, 2016.

To ensure scientific quarrying, transparent distribution and to prevent illegal lifting / theft of minor minerals, a scheme namely '*prevention of theft of minor minerals and eviction activities*' was launched during 2018-19 vide Resolution No. 23225/R&DM dated 28.06.2018. To implement the scheme, funds to the tune of Rs. 5.00 Crore was initially placed with Collectors vide this Department sanction order no. 25548 dated 11.07.2018.

In continuation of various instructions issued in the past, the following guidelines and instructions are issued for streamlining the process of sand quarrying and preventing illegal lifting of sand:

**A. Identification of sources:**

- i. Tahasildar shall conduct joint verification with Assistant Executive Engineer/ Executive Engineer of Water Resources Department for identification of specific river stretches having proper access for grant of quarry leases.
- ii. The boundaries of sand sources should be properly demarcated by pillar posting as instructed vide this Department letter No.15640 dtd. 15.05.2017.
- iii. In no case the lessee should be allowed to extract sand beyond the lease area.

**B. Mining plan and environment clearances / approvals:**

- i. Tahasildar (Competent Authority) shall get the mining plans prepared in advance through Registered Qualified Persons (RQP) in respect of the sources within his jurisdiction.
- ii. While preparing mining plan the distance of hydraulic structures including dams, barrages, check dams, bridges etc., location from habitations, heritage sites, monuments and public infrastructure facilities should be taken into consideration. Sand quarrying operation should not endanger the safety of these structures & imperil the lives of the people.
- iii. The Tahasildar shall apply for and obtain the Environmental Clearance (EC). The selected bidder shall bear cost of the preparation of mining plan and also the costs incurred for obtaining the EC.
- iv. In case the approval of mining plan and the Environmental Clearance have not been obtained by the Competent Authority, the selected bidder shall obtain the same before executing the lease deed.
- v. State Pollution Control Board (SPCB), Odisha vide their Notice dated 12.05.2016 (copy enclosed) have informed all concerned that the lease holders of all minor mineral mines (irrespective of lease hold area) in the State are brought under the consent administration of the Board under the Water (PCP) Act, 1974 and Air (PCP) Act, 1981 and that for

operation of any minor mineral mines in the State, consent from the SPCB shall be obtained. The operation of any minor mineral mines in the State without obtaining consent from the SPCB will be considered as violation under section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and would lead to initiation of appropriate legal action.

- vi. It shall be the responsibility of the lessee to obtain the Consent to Operate (CTO) from State Pollution Control Board (SPCB) before commencement of the quarrying operation.
- vii. Care should be taken to follow all the environmental norms issued from time to time by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India and Forest & Environment Department, Govt. of Odisha prior to lease of any sand source and during operation of the same. The lessee shall be responsible for implementing the Environment Management Plan (EMP).

**C. Quarrying/Mining operation:**

- i. Quarrying operation should be done strictly within the mining area as per the Mining plan. It should be undertaken only after putting in place the required environmental safeguards.
- ii. The depth of the quarry shall be restricted to three meters or water level, whichever is less.
- iii. The lessee shall not damage the embankment of the river.
- iv. No quarrying operation of sand shall be allowed through mechanized means and suction method.
- v. The lessee shall not dispatch the sand without a valid transit pass in Form-Y issued by the Tahasildar.
- vi. Since Hon'ble High Court in the order dated 19.07.2012 in WP (C) No. 12232 of 2012 have observed that the transport permit is issued only to transport the sand extracted from the sand sairat within the state of Odisha, the lessees should be instructed not to transport sand outside the State. Clarification in this regard has already been issued from this Department vide letter No. 36404 dated 02.12.2014.

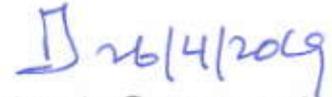
**D. Steps for prevention of illegal sand quarrying/mining:**

- i. District Administration shall put in place a robust monitoring mechanism to continuously monitor the quarrying activities of sand sources.
- ii. If any incidence of extraction of sand beyond the lease area by lessee is found, the same shall be treated as unauthorized and the lessee be penalized as per section 21(5) of MMDR Act, 1957 and the provisions of Rule 51 of OMMC Rules, 2016.
- iii. If any damage to embankments of the rivers comes to the notice, the lease shall be cancelled on obtaining the report from Assistant Executive Engineer / Executive Engineer of Water Resources Department.
- iv. The Revenue Administration and Police Administration shall seize all machines, vehicles, etc. used for carrying out illegal sand quarrying.
- v. Apart from instituting appropriate criminal proceedings against those carrying out illegal quarrying activities and transporting sand without valid 'Y' Form, maximum penalty should be imposed against them.
- vi. The District Administration should remain vigilant to prevent any incidence of interstate transportation of sand. If any such incidence comes to notice, the lease should be cancelled.
- vii. Temporary check gates may be set up during peak constructions season at common exit points to be decided by the Collectors. Care should be taken not to set up these posts on the National Highways and State Highways so that the general vehicular traffic is not affected and the commuters are not put to trouble.
- viii. Squads should be constituted at district and sub-divisional levels to conduct surprise checks in the sand quarrying areas and check the vehicles transporting sand. Raid/checking should always be done with adequate security arrangement to ward off any untoward situation.
- ix. Technical support of ORSAC may be taken for satellite based monitoring of very important sand sairats.

- x. All the complaints of unauthorized sand quarrying should be enquired by the Sub-Collector/ Addl. Sub-Collector/Tahasildar within 72 hours and remedial measures should be taken promptly.
- xi. Status of cases detected and action taken thereon for violation of provisions of OMMC Rules, 2016 and the Environmental Regulations should be reviewed in the monthly district level revenue meetings, and the issues arising thereon should be sorted out.

You are, therefore, advised to take all necessary measures for enforcing the above mentioned guidelines for preventing illegal and unauthorised sand quarrying in the State. Any deviation in implementation and enforcement of the provisions of the OMMC Rules, 2016 and the environmental regulations shall be viewed seriously and action deemed proper shall be initiated against the erring officer(s).

Yours faithfully,

 26/4/2019

Principal Secretary to Government

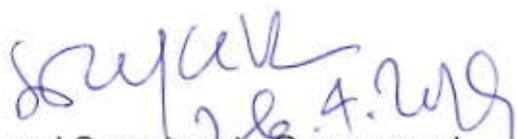
Memo No. 12612 /R&DM Dated 26.04.2019

Copy forwarded to Steel & Mines Department / Forest and Environment Department / Water Resources Department / Member Secretary, SPCB / CEO, ORSAC for information and necessary action.

 26.4.2019  
Additional Secretary to Government

Memo No. 12613 /R&DM Dated 26.04.2019

Copy forwarded to Secretary, Board of Revenue, Odisha, Cuttack/ All Revenue Divisional Commissioners for information and necessary action.

 26.4.2019  
Additional Secretary to Government

Memo No. 12614 /R&DM Dated 26.04.2019

Copy forwarded to all Sub-Collectors/ all Tahasildars for information and necessary action.

  
26.4.2019

Additional Secretary to Government

Memo No. 12615 /R&DM Dated 26.04.2019

Copy forwarded to e-Governance Branch of this Department for uploading the same in the Department Website.

  
26.4.2019

Additional Secretary to Government

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GOVERNMENT OF ODISHA  
STEEL & MINES DEPARTMENT

ANNEXURE-6

No. 10481 /S&M, Bhubaneswar, dated the 04/12/2024

SM-MC3-PAGG-0001-2023

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**NOTIFICATION**

**Sub : Constitution of Sub-Divisional Level Committee and Tahasil level Committee for minor minerals in order to strengthen the enforcement mechanism in the field.**

State Government after careful consideration, have been pleased to constitute Sub-Divisional Level Committee and Tahasil Level Committee for minor minerals in order to strengthen the enforcement mechanism with the following members;

**Sub-Divisional Level Committee**

1.	Sub-Collector & SDM	Chairman
2.	SDPO	Member
3.	ACF/Range Officer	Member
4.	Concerned Tahasildar	Members
5.	IIC	Member
6.	Mining Officer or Junior Mining Officer	Member Convener

**Tahasil Level Committee**

1.	Tahasildar & EM	Chairman
2.	IICs	Member

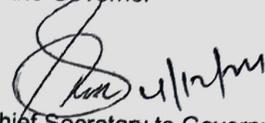
SM-MC3-PAGG-0001-2023/01/2024



3.	Range Officer	Member
4.	Mining Officer or Junior Mining Officer	Member Convener

These Committees shall review regulation and enforcement of minor minerals sources in the respective Sub-divisions and Tahasils at least once in a month and submit report to District Level Task Force and Director Minor Minerals, Odisha.

By Order of the Governor



Additional Chief Secretary to Government

Memo No. 10482 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the Officer-in-charge, Gazette Cell, Odisha, Government Press, Commerce & Transport (Commerce) Department, Odisha Secretariat, Bhubaneswar with a request to publish the said notification in the Extraordinary issue of the Odisha Gazette and send 10 copies to this Department.

04. XII. 2024  
Special Secretary to Government

Memo No. 10483 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Hon'ble Chief Minister, Odisha/ PS to Hon'ble Minister, Steel & Mines for kind information of Hon'ble Chief Minister, Odisha / Hon'ble Minister, Steel & Mines respectively.

04. XII. 2024  
Special Secretary to Government

Memo No. 10484 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Chief Secretary, Odisha/ Senior P.S. to Development Commissioner-cum-Additional Chief Secretary, Odisha/ Senior PS to Additional Chief Secretary, Steel & Mines Department for kind information of Chief Secretary, Odisha/ Development Commissioner-cum-Additional Chief Secretary, Odisha / Additional Chief Secretary, Steel & Mines Department respectively.

04. XII. 2024  
Special Secretary to Government

Memo No. 10485 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to Additional Secretary to Government, Revenue & DM Department/ Forest Environment & Climate Change Department/ Home Department information and necessary action.

04. XII. 2024  
Special Secretary to Government

GOVERNMENT OF ODISHA  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

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**RESOLUTION**

No. 36247 /R&DM Dated 20 NOV 2019

(RDM-MMS-POLICY-0005-2019)

Sub: Creation of Minor Mineral Enforcement Cells in 144 Tahasils

To ensure better management of minor minerals in 144 mineral-rich tahasils, the Government have been pleased to create 144 Enforcement Cells in the state as per list detailed below. Government have also decided to create 144 additional posts of R.I. and 144 posts of Amin to be deployed in those tahasils for better management of mineral resources and augmentation of revenue from these sources. The enforcement cell in tahasil will be headed by an Additional Tahasildar.

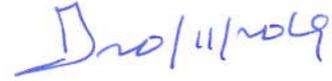
SI No	Name of District	Name of Tahasils (mineral-rich area)	No. of such tahasils in the district	No. of new R.I. post created	No. of new Amin post created
(1)	(2)	(3)	(4)	(5)	(6)
1	Angul	Talcher, Kaniha	2	2	2
2	Balasore	Jaleswar, Soro, Nilagiri, Khaira, Remuna, Oupada	6	6	6
3	Bargarh	Padampur, Jharband, Paikamal, Ambhabana, Bhatli, Barpalli	6	6	6
4	Bhadrak	Bhandaripokhori, Dhamnagar	2	2	2
5	Bolangir	Agalpur, Deogaon, Bangomunda, Belpada, Bolangir, Loisingha, Puintala, Patnagarh, Titilagarh, Kantabanji	10	10	10
6	Boudh	Boudh, Kantamala, Harbhanga	3	3	3
7	Cuttack	Cuttack Sadar, Baranga, Nischintakoili, Mahanga, Athagarh, Tigiria, Banki	7	7	7
8	Deogarh	Barkote	1	1	1

9	Dhenkanal	Dhenkanal, Gondia, Odapada, Bhuban, Hindol	5	5	5
10	Gajapati	Kasinagar	1	1	1
11	Ganjam	Purushottampur, Aska, Hinjilicut, Kukudakhandi, Konisi, Sanakhemundi, Patrapur, Ganjam, Buguda, Polasara, Jagannathprasad, Bellaguntha, Digapahandi,	13	13	13
12	Jagatsinghpur	Jagatsinghpur, Biridi, Tirtol, Raghunathpur, Naugaon	5	5	5
13	Jajpur	Dharmasala, Jajpur, Darpan, Sukinda, Dangadi	5	5	5
14	Jharsuguda	Jharsuguda, Lakhanpur, Kolabira	3	3	3
15	Kalahandi	Dharmagada, Poksara, Kesinga, Kalahandi, Junagarh, Narla, Thuamui Rampur, Madanpur Rampur	8	8	8
16	Kandhamal	Tikabali	1	1	1
17	Kendrapara	Garadpur, Derabish, Pattamundai, Marsaghai	4	4	4
18	Keonjhar	Hatadihi, Patna, Anandpur, Ghasipura, Ghatgaon	5	5	5
19	Khurda	Khurda, Tangi, Begunia, Bolagarh, Jatni, Bhubaneswar, Baliana, Balipatna	8	8	8
20	Koraput	Similiguda, Nandapur, Kundra, Kotpad, Baipariguda	5	5	5
21	Malkangiri	NIL	0	0	0
22	Mayurbhanj	Badasahi, Bangiriposi, Gopabandhunagar, Shamakhunta, Bijatala, Bahalda, Jamda, Khunta, Saraskana, Tiring, Karanjia, Sukruli, Thakurmunda, Raruan, Bisoi	15	15	15
23	Nuapada	NIL	0	0	0

24	Nabarangpur	Nabarangpur, Kodiga	2	2	2
25	Nayagarh	Nayagarh, Ranpur, Odogaon, Daspalla, Nuagaon	5	5	5
26	Puri	NIL	0	0	0
27	Rayagada	Gunupur, Ramnaguda, Miniguda, Rayagada, Kasipur	5	5	5
28	Sambalpur	Rairakhol, Rengali, Naktideul	3	3	3
29	Sonepur	Sonepur, Tarva, Binka, Rampur, Birmaharajpur, Ullunda	6	6	6
30	Sundargarh	Sundargarh, Rajgangpur, Lathikata, Kuanmunda, Bisra, Lahunipada, Banei, Koida	8	8	8
		<b>Total</b>	<b>144</b>	<b>144</b>	<b>144</b>

This has been concurred in by Finance Department vide their File No.FIN-GS1-CADRE-0024-2019

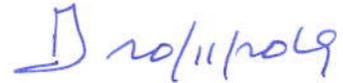
**By order of the Governor**



**( Nikunja B. Dhal )**

**Principal Secretary to Government**

**ORDER:** Ordered that this resolution be published in extra ordinary issue of Odisha Gazette and copies be supplied to all Departments / all Heads of Departments / all RDCs / all Collectors / all Sub-Collectors / all Tahasildars.



**Principal Secretary to Government**

Memo No. 36248 /Dt 20 NOV 2019

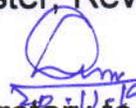
Copy forwarded to the Gazette Cell, Commerce & Transport (Commerce) Department, Odisha Secretariat, Bhubaneswar for information and immediate publication of the resolution in an extraordinary Odisha Gazette. It is requested to supply 600 (six hundred) copies of the Resolution to this Department.



Deputy Secretary to Government

Memo No. 36249 /Dt 20 NOV 2019

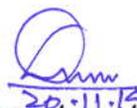
Copy forwarded to the Secretary to Chief Minister, Odisha/ Private Secretary to Minister, R & DM/ OSD to Chief Secretary for kind information of Hon'ble Chief Minister / Hon'ble Minister, Revenue & DM / Chief Secretary, Odisha respectively.



Deputy Secretary to Government

Memo No. 36250 /Dt 20 NOV 2019

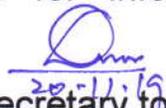
Copy forwarded to the Principal Accountant General(A&E), Odisha, Bhubaneswar for information and necessary action.



Deputy Secretary to Government

Memo No. 36251 /Dt 20 NOV 2019

Copy forwarded to all Departments for information and necessary action.



Deputy Secretary to Government

Memo No. 36252 /Dt 20 NOV 2019

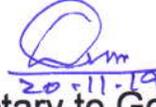
Copy forwarded to the Secretary, Board of Revenue / DLRS, Odisha, Cuttack for information and necessary action.



Deputy Secretary to Government

Memo No. 36253 /Dt 20 NOV 2019

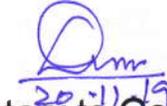
Copy forwarded to all Revenue Divisional Commissioners / all Collectors for information and necessary action.

  
20.11.19

Deputy Secretary to Government

Memo No. 36254 /Dt 20 NOV 2019

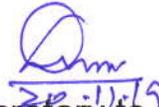
Copy forwarded to all Sub-Collectors / all Tahasildars for information and necessary action.

  
20.11.19

Deputy Secretary to Government

Memo No. 36255 /Dt 20 NOV 2019

Copy forwarded to Joint Secretary to Government (in charge of e-Governance Cell) with a request to take steps for uploading in the website of this Department/ all Officers / all Branches of Revenue & DM Department/ Guard File (15 copies) for information and necessary action.

  
20.11.19

Deputy Secretary to Government

48  
**VAKALATNAMA**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN**  
**ZONE BENCH, KOLKATA**

Original Application No.-      of 2026

In re:

**Pratap Chandra Mohanty**

**APPLICANT**

Versus

**State Of Odisha & Ors**

...      **RESPONDENTS**

KNOW ALL to whom these present shall come I, **Pratap Chandra Mohanty**, aged about 46 years, S/o-Sunakar Mohanty, At/Po- Talasanga, Patkura, Dist- Kendrapara, Pin- 754213. Applicant in the above mentioned matter, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email- [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com) Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 21st day of February 2026.

Accepted subject to the terms of fees.

  
Advocate



  
Client